

alliance is to create in India packages to be marketed in India and overseas, both products and services, for the various petroleum downstream application areas in one or more of the following areas:

- (i) To repackage and market existing, oil Industry related I.S. solutions developed independently by any of the parties of the alliance.
- (ii) To develop globally usable software and carry out on site testing at operating units.
- (iii) To recommend total business solutions including networking.
- (iv) To carry out system integration.
- (v) To provide hand-holding training.
- (vi) To develop upgrades.

(g) & (h) A Technical Steering Committee has been set up. The role of this Committee is to guide product development efforts and to coordinate the development of resources (Hardware, Software and Human Resources) by the members of the alliance for product development. This Committee is not expected to submit any report.

#### Demand of Handicapped Associations

287. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of WELFARE be pleased to state:

(a) whether there has been a persistent demand particularly by the handicapped associations in India to change certain terminologies such as blind person, deaf person and orthopaedically handicapped into Pragnyachakshu, Moorbadhir and Asthivikalang respectively; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) No, Sir.

(b) Doesn't arise.

[Translation]

#### Irrigation Projects

288. SHRI M.V.V.S. MURTHI:  
SHRI NITISH KUMAR:  
SHRI GUMAN MAL LODHA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the execution of major and medium irrigation projects is delayed as reported in the Hindustan Times dated October, 8, 1994;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND STATE MINISTER IN

THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (c) 158 major, 226 medium and 98 extension/renovation/modernisation (ERM) irrigation projects envisaging ultimate irrigation potential of 2,48,12,000 hectares and estimated to cost Rs. 65,576 crores spilled over into VIII Plan. VIII Plan outlay for these projects is Rs. 22,400 crores against an amount of Rs. 40,563 crores required for their completion. Keeping in view the project-wise VIII Plan outlay, 55 major, 98 medium and 15 ERM projects are scheduled for completion in the VIII Plan.

Irrigation is a State subject and irrigation projects are planned, formulated and funded by the States out of their plan resources. However, to ensure timely completion of irrigation projects, the Central Water Commission has been entrusted with monitoring of selected projects.

[Translation]

#### Naga-Kuki Encounters

289. SHRI RAJENDRA KUMAR SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured in Naga-Kuki encounters during 1994; and

(b) the security measures taken by the Government to stop these encounters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) As per information available upto 30th November, 1994, 165 persons were killed and 19 injured in Naga-Kuki clashes.

(b) The State Government were advised to strengthen security measures particularly in the mixed population areas and provide necessary relief to the victims. Steps taken by the Government include continuation of declaration of Manipur as 'disturbed area', declaring insurgent groups as "unlawful associations", induction of security forces, strengthening and improving the effectiveness of the State Police Force, etc.

[Translation]

#### Atrocities on Women

290. SHRI PANKAJ CHOWDHARY:  
SHRI RAJNATH SONKAR SHASTRI:  
SHRI SANTOSH KUMAR GANGWAR:  
DR. K.D. JESWANI:  
SHRI P.C. THOMAS:  
SHRI SIMON MARANDI:  
SHRI R. SURENDER REDDY:  
SHRI CHANDRESH PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities on women including dowry deaths, rapes, abduction, molestation and eve-teasing reported during the current year so far, month-wise and State/Union Territory-wise; and

(b) the steps taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) A statement attached.

(b) The registration, investigation, detection and prevention of crimes, including crimes against women, is the responsibility of the State Government/Union Territory Administrations. However, the Government of India have

initiated a number of measures to check such crimes. The Dowry Prohibition Act, 1961, was amended in 1984 and 1986 to make the law more stringent. The Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 have been amended to deal effectively not only with dowry death cases but also with cases of cruelty to married women. Instructions/guidelines have also been issued from time to time to the State Governments/Union Territory Administrations to effectively enforce legislation relating to crimes against women.

#### Statement

#### Incidence of Crimes Committed against Women during 1994

S.N.	State/UT	Rape Kidnapping & Abduction	Dowry Death	Cruelty by Husband & his Relatives	Molesta- tion	Eve- Teasing	Remarks (Figs. are upto the Month of)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	
<b>States:</b>								
1.	Andhra Pradesh	685	466	315	1820	1757	2924	September
2.	Arunachal Pradesh	22	21	0	3	22	1	September
3.	Assam	205	235	8	114	98	2	June
4.	Bihar	111	71	34	53	53	6	February
5.	Goa	6	8	0	11	19	8	September
6.	Gujarat	153	363	53	772	524	35	June
7.	Haryana	135	171	138	225	228	290	August
8.	Himachal Pradesh	80	143	3	110	234	13	September
9.	Jammu & Kashmir	39	104	0	0	43	66	April
10.	Karnataka	212	252	124	886	891	72	September
11.	Kerala	130	82	7	385	490	2	September
12.	Madhya Pradesh	2182	823	267	1421	4836	859	September
13.	Maharashtra	967	699	405	5308	2247	371	September
14.	Manipur	3	51	0	0	7	0	September
15.	Meghalaya	5	5	0	0	9	0	September
16.	Mizoram	26	6	0	0	23	0	June
17.	Nagaland	1	1	2	0	1	0	October
18.	Orissa	129	78	72	73	321	28	September
19.	Punjab	80	84	101	72	51	77	April
20.	Rajasthan	740	1629	212	1644	892	34	September
21.	Sikkim	6	2	0	0	22	0	August
22.	Tamil Nadu	159	279	41	146	588	701	August
23.	Tripura	49	25	6	39	82	0	July
24.	Uttar Pradesh	1209	1788	1261	2289	1708	1347	September
25.	West Bengal	NA	NA	NA	NA	NA	NA	July
<b>Total (States)</b>		<b>7338</b>	<b>7386</b>	<b>3049</b>	<b>15371</b>	<b>15146</b>	<b>6766</b>	
<b>Union Territories :</b>								
26.	A & N Islands	3	4	1	2	13	4	September
27.	Chandigarh	7	28	3	8	11	34	October
28.	D & N Haveli	2	2	0	6	1	0	September

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
29.	Daman & Diu	0	0	0	0	0	0	May
30.	Delhi	220	620	110	119	240	91	October
31.	Lakshadweep	0	0	0	0	0	0	July
32.	Pondicherry	5	6	3	3	16	300	October
Total (UTs)		237	660	117	138	281	429	
Total (All India)		7575	8046	3166	15509	15427	7195	

Note : 1. Figures are based on Monthly crime statistics and may be treated as Provisional.

2. NA Stands for not available.

3. \*Figure excludes august data due to its non availability.

#### Timing of News Bulletin

291. SHRI MOHAN SINGH (FEROZEPUR):

SHRI MRUTYUNJAYA NAYAK:

SHRI VILAS MUTTEMWAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the time of news bulletin had been changed due to the live telecast of cricket matches held in Sri Lanka recently;

(b) if so, the reasons therefor;

(c) whether any criterion is adopted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b) Yes, Sir. The timing of some news bulletins were changed in order to provide uninterrupted coverage of the cricket matches.

(c) & (d) News bulletin timings are normally not changed except in special circumstances to meet with programming exigencies.

[Translation]

#### Consumption of Narcotics

292. SHRI GABHAJI MANGAJI THAKORE:

Will the Minister of WELFARE be pleased to state:

(a) the number of cases of consumption of narcotics detected in Gujarat during the last three years and the current year so far;

(b) the position of the above State in comparison to other States in the country;

(c) the number of de-addiction centres functioning in the State at present; and

(d) the amount of financial assistance provided by the Union Government to the State Government during the above period in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM

KESRI): (a) As per the information received from the Counselling and De-addiction Centres funded by this Ministry in Gujarat, 32782 Narcotics addicts were registered in these Centres during the last three years. During the current year number of Narcotics addicts registered upto September 1994 is about 5800.

(b) A statement indicating State-wise the number of Narcotic addicts registered at Counselling & De-addiction Centre is given in the Statement attached.

(c) At present five Counselling Centres and five De-addiction Centres are functioning in the State of Gujarat.

(d) Financial assistance for drug abuse prevention is provided by the Union Government to the non-governmental organisations and not to the State Govts. The amount of financial assistance provided to the NGOs in the State of Gujarat for this purpose during last three years is as follows:—

1991-92	Rs. 24,58,021/-
1992-93	Rs. 31,04,589/-
1993-94	Rs. 44,11,798/-
1994-95	Rs. 19,84,296/- (upto November 94).

#### Statement

Number of Narcotics Addicts as Reported by the Counselling and De-addiction Centres funded by Ministry of Welfare

S.No.	State/UTs	Number of Narcotic addicts			Number of centres as on (31.3.93)
		1990-91	1991-92	1992-93	
1	2	3	4	5	6
1.	Gujarat	10,348	14,849	7,348	10
2.	Andhra Pradesh	217	375	777	2
3.	Assam	26	112	87	1
4.	Bihar	9,086	5,616	10,083	14
5.	Goa	405	623	901	4
6.	Haryana	8,102	8,731	10,273	16
7.	Jammu & Kashmir	123	58	132	1